

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.06.2016

OA No. 291/00432/2016

Mr. C.B. Sharma, counsel for applicant.

1. The matter relates to transfer and posting in the Railways.

2. Heard. Counsel for applicant submits that the applicant has been transferred under Deputy Chief Engineer (Construction) Kota vide order dated 25.04.2016 (Annexure A/1). Counsel for applicant further submits that on the grounds including the seniority, retirement due in short period and his name noting, etc., he has submitted a representation on 11.05.2016 (Annexure A/11) for change of his transfer but no decision has been taken on that. He further submits that in pursuance of his transfer, he has not been relieved till today and prays for stay on Annexure A/1 order dated 25.04.2016.

3. Considered the aforesaid contentions and perused the record. As the representation of the applicant dated 11.05.2016 (Annexure A/11) is still pending with the respondents and as per the version of the counsel for the applicant that the applicant has not been relieved till today in pursuance of Annexure A/1 order dated 25.04.2016, it is deemed appropriate that the respondents may decide the representation of the applicant as per law. Therefore, without going into the merits of the case, lest it prejudice the case of either side, the Original Application is disposed of at the admission stage itself, with the direction to the respondent no. 2 / concerned authority to decide the representation of the applicant Annexure A/11 dated 11.05.2016 in accordance with law at the earliest and in any case within a month from the date of receipt of a copy of this order.

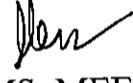
OA No. 291/00432/2016

4. The applicant is also directed to submit a copy of this order before the respondent no. 2 / concerned authority along with a copy of paper book/OA, within a week from today.

5. Till the decision is taken by the respondent no. 2 (or the concerned authority as the case may be) on the representation dated 11.05.2016 (Annexure A/11), the applicant may not be relieved in pursuance to the transfer order dated 25.04.2016 (Annexure A/1), if he has not been relieved till today.

6. In view of the limited relief being granted, the requirement of issuing of notices to the respondents is dispensed with.

The Original Application is disposed of as above with no order as to costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Kumawat